

**Government of Jammu and Kashmir**  
**Home Department**  
Civil Secretariat, J&K.

**Notification**

Jammu, the 17<sup>th</sup> of February, 2025

S.O 41 .In exercise of powers conferred under clause (i) and (iii) of sub-section (3) and sub-section (9) of section 193 of the Bharatiya Nagarik Suraksha Sanhita, 2023 read with S.O No. 2506 (E) dated 28.06.2024 of the Ministry of Home Affairs, Government of India, the Government of Jammu and Kashmir hereby directs that for Annexure to Notification S.O 14 of 2025 dated 10.01.2025, the Annexure appended to this notification shall be substituted.

**By order of the Government of Jammu and Kashmir.**

Sd/-  
(Chandraker Bharti) IAS  
Principal Secretary to the Government

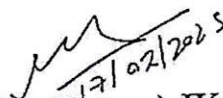
No. HOME-OWP/22/2024-10 (CC-7383321)

Dated: 17.02.2025

**Copy to the:**

1. Learned Advocate General, J&K.
2. All Financial Commissioners (Additional Chief Secretaries)
3. Director General of Police, J&K.
4. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
5. Commissioner/Secretary to Government, General Administration Department.
6. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
7. Director, Archives, Archeology and Museums, J&K.
8. Director, Information & Public Relations, J&K.
9. Private Secretary to Chief Secretary, J&K.
10. Private Secretary to Principal Secretary to Government, Home Department.
11. I/C Website, Home Department.

**Copy also to the Joint Secretary (JKL), Ministry of Home Affairs, Government of India.**

  
(Monish Kumar) JKAS,  
Under Secretary to the Government

Annexure to Notification S.O. 41 of 2025 Dated 17/02/2025

FINAL FORM/REPORT  
(Under Section 193 BNSS)

IN THE COURT OF \_\_\_\_\_.

1. Dist: ..... "P.S... \* year ..... FIR No:.. ..... date.....
2. Final Report/Charge-Sheet No: .....
3. Date: .....
4. (i) \*Act: .....(1) \* Section.....  
(ii) Act: .....(1) \* Section.....  
(iii) Act: .....(1) \* Section.....  
(iv) "Other Acts and Sections:.....
5. Type of final Report: Charge-Sheet/ Untraced/Unoccurred/Not Charge-Sheet for want of evidence: .....
6. \*If F.R. unoccurred: False/Mistake of fact/Mistake of law/ Non-cognizable/ Civil nature:.....
7. \*If supplementary or original:.....
8. Name of the I.O..... rank.....  
(a) Name of Complainant / Informant: .....  
(b) Father's/Husband's Name: .....
9. Date of properties/Articles/Documents recovered / seized during investigation and relied upon (separate list can be attached, if necessary).

|   | Property description | Estimated value(in Rs) | P.S property Register No. | From whom/where recovered or seized | Disposal |
|---|----------------------|------------------------|---------------------------|-------------------------------------|----------|
| 1 | 2                    | 3                      | 4                         | 5                                   | 6        |
|   |                      |                        |                           |                                     |          |

10. Particulars of accused persons charge-sheeted (Use separate sheet for each accused)

S. No. ....

- (i) Name: ..... Whether verified.....
- (ii) Father's /Husbands Name.....
- (iii) Date/Year of Birth:.....
- (iv) Sex: .....
- (v) Nationality.....

  
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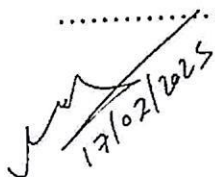
- (vi) Passport No: .....date of issue..... Place of issue.....  
 (vii) Religion:.....Whether SC/ST.....  
 (viii) Occupation:.....  
 (ix) Address: .....  
 Whether verified:.....  
 (x) Provisional Criminal No.:.....  
 (xi) Regular Criminal no: .....(if known)  
 (xii) Date of arrest: .....  
 (xiii) "Date of release on bail .....  
 (xiv) Date on which forwarded to Court: .....  
 (xv) "Under Acts & Sections:.....  
 (xvi) "Name(s) and Address(es) of sureties: .....  
 (xvii) Previous convictions with case references:.....  
 (xviii) Status of the accused:  
 Forwarded/bailed by Police/Under Police custody/Bailed by Court/in  
 Judicial Custody/Absconding/Proclaimed Offender:

11. Particulars of accused persons-Not charge sheeted (suspected):

(separate sheet for each suspect)

S. No.....

- (i) Name: ..... Whether verified. ....  
 (ii) Father's/Husband's Name: .....  
 (iii) Date/Year of Birth: .....  
 (iv) Sex: .....  
 (v) Nationality:.....  
 (vi) Passport No.....Date of issue.....  
 Place of Issue.....  
 (vii). Religion:.....whether SC/ST.....  
 (ix) Occupation: .....  
 (x) Address: .....  
 Whether verified .....  
 (xi). \*Provisional Criminal No:.....  
 (xii). Suspicion approved: Yes/No  
 (xiii) Status of the accused  
 Bailed by Police / Bailed by Court/in judicial custody / Absconding/proclaimed  
 offender/ not arrested.....  
 .....

  
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(xiv) Under Acts and Sections: .....

(xv). Any special remarks including reasons for not charge sheeting:.....

.....

12. Particulars of witnesses to be examined:

| Sl. No. | Name | Father's/Husband's Name | Date/year of birth | Occupation | Address | Type of evidence to be tendered |
|---------|------|-------------------------|--------------------|------------|---------|---------------------------------|
| 1       | 2    | 3                       | 4                  | 5          | 6       | 7                               |
|         |      |                         |                    |            |         |                                 |
|         |      |                         |                    |            |         |                                 |
|         |      |                         |                    |            |         |                                 |
|         |      |                         |                    |            |         |                                 |
|         |      |                         |                    |            |         |                                 |
|         |      |                         |                    |            |         |                                 |
|         |      |                         |                    |            |         |                                 |
|         |      |                         |                    |            |         |                                 |
|         |      |                         |                    |            |         |                                 |

13.If F.R is false, indicate action taken or proposed to be taken u/s 182/211 I.P.C or 217/248 B.N.S:

.....

14.Result of Laboratory Analysis:

.....

*[Signature]*  
17/02/2025

1. Brief facts of the case ( Add Separate sheet, if necessary)

.....  
.....  
.....  
.....  
.....  
.....  
.....

2. Refer Notice served

Yes/No

Date.....

3. Dispatched on .....

Forwarded by Station House officer  
Officer/officer in-charge

Name.....

Rank.....No.....

*[Signature]*  
17/02/2015

Signature of Investigation  
officer submitting the  
Final report/charge sheet

Name.....

Rank.....No.....